

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 127
(IB)-477(PB)/2017

IN THE MATTER OF:

Au Small Finance Bank Ltd
v.
Prabhu Shanti Real Estate Pvt Ltd

.... Petitioner/Applicant

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 12.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

for the Liquidator	: Mr. Rahul shukla, Adv along with Mr. Abhishek Anand, Liquidator
CA 35 of 2019	: Mr. Balvinder Ralhan, Advocate.
IA No. 499/20	: Mr. Sumesh Dhawan, Ms. Ankita Bajpai, Adv. for Applicant
IA No. 1028	: (Joginder Lather) Mr. Sumesh Dhawan, Ms. Ankita Bajpai for Ex-Directors.

ORDER

List the matter for further consideration on 05.08.2021.

— sd —
(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

—
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)